

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18799 of 2021

Bimalendu Pradhan

....

Petitioner

Mr. Mohit Agarwal, Advocate

-versus-

State of Odisha and others

....

Opposite Parties

Mr. Debakanta Mohanty, A.G.A.

CORAM:

THE CHIEF JUSTICE

JUSTICE A.K. MOHAPATRA

ORDER

10.12.2021

Order No.

- 04.
1. Mr. Mohanty, learned Additional Government Advocate for the State informs the Court that he has today filed counter affidavit on behalf of the State with advance copy to learned counsel for the Petitioner.
 2. It will be open to the Petitioner, if he so chooses, to file a rejoinder before the next date.
 3. List on 14th February, 2022.
 3. No coercive action shall be against the Petitioner till the next date.
 4. An urgent certified copy of this order be issued as per rules.

(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge